

17.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Nayyar Kadam, proxy counsel for accused.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

Today matter is fixed for P.E. Proxy counsel for accused has submitted that because of recent spike in cases of Covid-19, main counsel for accused would prefer for virtual hearing of the matter as he does not want to come to the court. However he cannot not deny that recording of evidence cannot be taken in the virtual hearing.

Considering the submissions made by proxy counsel for accused, matter is being adjourned to 23.10.2020 for P.E. in physical court hearing, if possible.

(Shailender Malik)
Special Judge (PC Act), CBI
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